

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2674
ANSWERED ON:11.03.2011
SUPPLY OF POWER TO STATES
Bais Shri Ramesh;Singh Shri Bhola

Will the Minister of POWER be pleased to state:

- (a) whether power is not being supplied to the States even after signing of agreement by the National Thermal Power Corporation Limited (NTPC);
- (b) if so, the details thereof and the reasons therefor;
- (c) whether only 75 MW power is being supplied to State Government of Chhattisgarh even though supply of 175 MW of electricity was agreed upon;
- (d) if so, the reasons therefor;
- (e) whether the Union Government has received any request from the State Governments in this regard; and
- (f) if so, the details thereof and the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI K.C. VENUGOPAL)

- (a) & (b) : From existing power stations of NTPC, power is supplied to State Power utilities/Distribution Companies through long-term Power Purchasing Agreements (PPAs) as per allocation finalized by the Ministry of Power.
- (c) & (d) : From the upcoming project of Korba-III, initially being developed as a merchant power plant, 175 MW was agreed to be supplied from the Korba-III to the State of Chhattisgarh. Since this unit has now been declared as regional station, the allocation of power from this unit has been made on the basis of extant guidelines of power applicable to the Central Thermal Power Generating Stations. 75 MW has been allocated to the State of Chhattisgarh.
- (e) & (f) : Recently Government of Chhattisgarh has written to this Ministry regarding additional allocation of power from the NTPC's Korba-III plant. NTPC has decided to supply 75 MW power through short term PPA as one time dispensation at the CERC tariff. With this, the State will get total supply of 150 MW power from the project once it starts running commercially.